

IN THE NATIONAL COMPANY LAW TRIBUNAL. NEW DELHI
COURT – IV

Item No. 426

IA No. 1202/ND/2024, IA No. 713/ND/2023, IA No. 336/ND/2023,
IA No. 229/ND/2023, IA No. 132/ND/2023, IA No. 57/ND/2023,
IA No. 5756/ND/2022, IA No. 5648/ND/2022, IA No. 5327/ND/2022,
IA No. 4328/ND/2022, IA No. 3243/ND/2022, IA No. 3240/ND/2022,
IA No. 2620/ND/2022, IA No. 2613/ND/2022, IA No. 2599/ND/2022,
IA No. 5547/ND/2021, IA No. 4180/ND/2021, IA No. 3368/ND/2022,
IA No. 2135/ND/2022, IA No. 1540/ND/2022, IA No. 1467/ND/2022,
IA No. 1246/ND/2022, IA No. 1228/ND/2022, IA No. 1143/ND/2022,
IA No. 924/ND/2022, IA No. 240/ND/2022, IA No. 134/ND/2022,
IA No. 63/ND/2022, IA No. 673/ND/2021, IA No. 5440/ND/2021,
IA No. 5781/ND/2021, IA No. 5767/ND/2021, IA No. 5612/ND/2021,
IA No. 5584/ND/2021, IA No. 5582/ND/2021, IA No. 5186/ND/2021,
IA No. 5147/ND/2021, IA No. 5115/ND/2021, IA No. 5090/ND/2021,
IA No. 5082/ND/2021, IA No. 2001/ND/2021, IA No. 4159/ND/2021,
IA No. 4795/ND/2021, IA No. 4993/ND/2021, IA No. 4833/ND/2021,
IA No. 4369/ND/2021, IA No. 4368/ND/2021, IA No. 4366/ND/2021,
IA No. 4265/ND/2021, IA No. 4252/ND/2021, IA No. 4250/ND/2021,
IA No. 4248/ND/2021, IA No. 4136/ND/2021, IA No. 4208/ND/2021,
IA No. 4172/ND/2021, IA No. 4079/ND/2021, IA No. 1352/ND/2021,
IA No. 3992/ND/2021, IA No. 3940/ND/2021, IA No. 3646/ND/2021,
IA No. 3745/ND/2021, IA No. 3717/ND/2021, IA No. 3550/ND/2021,
IA No. 1558/ND/2021, IA No. 2967/ND/2021, IA No. 3358/ND/2021,
IA No. 3321/ND/2021, IA No. 3249/ND/2021, IA No. 3243/ND/2021,
IA No. 1012/ND/2021, IA No. 1323/ND/2021, IA No. 1766/ND/2021,
IA No. 1737/ND/2021, IA No. 1736/ND/2021, IA No. 1723/ND/2021,
IA No. 1434/ND/2021, IA No. 1937/ND/2021, IA No. 1666/ND/2021,
IA No. 1808/ND/2021, IA No. 1815/ND/2021, IA No. 1792/ND/2021,
IA No. 1780/ND/2021, IA No. 1651/ND/2021, IA No. 1534/ND/2021,
IA No. 1303/ND/2021, IA No. 1254/ND/2021, IA No. 1029/ND/2021,
IA No. 981/ND/2021, IA No. 1337/ND/2021, IA No. 1406/ND/2021,
IA No. 4424/ND/2021, IA No. 2707/ND/2021, IA No. 2674/ND/2021,
IA No. 2666/ND/2021, IA No. 2649/ND/2021, IA No. 23/ND/2021,
IA No. 3134/ND/2022, IA No. 3953/ND/2022, IA No. 5930/ND/2022,
IA No. 3279/ND/2023, IA No. 4784/ND/2023, IA No. 5093/ND/2023,
IA No. 5525/ND/2023, IA No. 5506/ND/2023, IA No. 6034/ND/2023,
IA No. 6563/ND/2023, , IA No. 37/ND/2024, IA No. 2119/ND/2021
IA No. 314/ND/2024, IA No. 681/ND/2024, IA No. 580/ND/2024,
IA No. 994/ND/2024, IA No. 968/ND/2024, IA No. 960/ND/2024,
IA No. 1681/ND/2024, IA No. 1654/ND/2024, IA No. 1651/ND/2024,
IA No. 6084/ND/2023, IA No. 1797/ND/2024, IA No. 2109/ND/2024,
IA No. 2161/ND/2024, IA No. 2151/ND/2024, IA No. 2149/ND/2024,

IN IB/2552/ND/2019

IN THE MATTER OF:

Creative Infraheights Private Limited ... **Applicant**
Versus
JBK Developers Private Limited ... **Respondent**
Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA No. 2109/2024 : Mr. Mani Bhushan Sinha,
Mr. Pranav Mittal, Mr. Vivek Singh Patel, Advocates

For the Applicant in IA No. 1540/2022 & IA No. 336/2023 : Ms. Aarzo
Aneja, Ms. Vanshita Gupta, Advocates

For the Applicant in IA No. 6563/2023 : Mr. Joel, Mr. Ujval Gupta, Advs.

For the Applicant in IA No. 3550/2021 : Mr. Samama Suhail, Mohd. Shahd,
Advs.

For the Applicant in IA No. 1666/ND/2021 : Mr. Rudra Kahlon, Adv.

For the Applicant in IA No. 681/ND/2024 : Mr. Ateendra Soumya Singh,
Advs.

For the Applicant in IA No. 4248/ND/2021 : Mr. Subodh Prasad Deo, Mr.
Vaibhav Prasad Deo, Advs.

For the Applicants in IA No. 4136/ND/2021, IA No. 4265/ND/2021, IA No.
4180/ND/2021, IA No. 4366/ND/2021, IA No. 4368/ND/2021, IA No.
4250/ND/2021, IA No. 4208/ND/2021, IA No. 4252/ND/2021, IA No.
4369/ND/2021, IA No. 2967/ND/2021, IA No. 3992/ND/2021, IA No.
4424/ND/2021, IA No. 5186/ND/2021, IA No. 5147/ND/2021, IA No.
240/ND/2022 : Mr. Kumud Shekhar, Advocate

For the Applicant in IA No. 2109/ND/2024 : Mr. Mani Bhushan Sinha, Mr.
Pranav Mittal, Mr. Vivek Singh Patel, Advs.

For the Applicant in IA No. 1666/ND/2021 : Mr. Rudra Kahlon, Advocate

For the Applicants in IA No. 1540/ND/2022 and IA No. 336/ND/2023, : Ms. Aarzoo Aneja, Adv. and Ms. Vanshita Gupta, Adv.

For the Applicant in IA 3550/2021 : Mr. Samama Suhail, Mr. Mohd. Shahid,

For the Applicants in IA No. 6563/ND/2023 : Mr. Joel, Mr. Ujval Gupta, Adv.

For the Applicant in IA No. 2149/ND/2024, I.A. No. 4784/2023, IA No. 2151/ND/2024, I.A. No. 5506/2023 : Mr. Vikas Kumar, Adv. Mr. Sangam Panghal, Adv.

For the Applicants in IA No. 1808/2021, IA No. 3321/ND/2021, IA No. 3321/ND/2021, IA No. 1651/ND/2021, IA No. 3243/ND/2021, IA No. 4159/ND/2021, IA No. 5582/ND/2021, IA No. 5648/ND/2022, IA No. 5547/ND/2021, IA No. 4993/ND/2021, IA No. 3368/ND/2022, IA No. 2613/ND/2022, IA No. 2620/ND/2022, IA No. 1937/ND/2021, IA No. 1737/ND/2021, IA No. 1792/ND/2021, IA No. 1815/ND/2021, IA No. 1780/ND/2021, IA No. 4248/ND/2021 IA No. 1534/ND/2021 IA No. 1143/ND/2022, IA No. 1228/ND/2022, IA No. 2707/ND/2021, IA No. 134/ND/2022, IA No. 63/ND/2022, IA No. 1797/ND/2024, IA No. 4369/ND/2021, IA No. 5115/ND/2021, IA No. 4366/ND/2021, IA No. 960/ND/2024, IA No. 994/ND/2024, IA No. 968/ND/2024, IA No. 1654/ND/2024, IA No. 1651/ND/2024, IA No. 5584/ND/2021 : Mr. Dhrubajit Saikia, Advocate

For Applicants in IA 981/2021 and 2001/2021 : Mr. Sanjay Kumar Singh
For the RP in IA No. 5093/ND/2023 & IA No. 6084/ND/2023, IA No. 681/ND/2024, : Mr. Nalin Kohli, Mr. Anshul Kumar, Mr. Ayushmaan Arora, Ms. Shraddha Deshmukh, Advocates

For the Applicant in IA No. 132/ND/2023 : Mr. Gagan Chaturvedi, Adv.

For the Applicant in IA No. 3249/ND/2021: Ms. Jyoti Kataria, Adv.

For the Successful Resolution Applicants : Mr. Sumesh Dhawan, Ms. Vatsala Kak, Mr. Shaurya Shyam, Mr. Sagar Thakkar, Advocates

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA No. 2649/ND/2021, IA No. 2666/ND/2021, IA No. 2674/ND/2021, IA No. 1254/ND/2021, IA No. 1651/ND/2021, IA No. 1666/ND/2021, IA No. 1323/ND/2021, IA No. 1012/ND/2021, IA No. 1792/ND/2021, IA No. 1434/ND/2021, IA No. 1737/ND/2021, IA No. 5440/ND/2021,

IA No. 2001/ND/2021, IA No. 981/ND/2021, IA No. 1681/ND/2024,
IA No. 1780/ND/2021, IA No. 1534/ND/2021 IA No. 5584/ND/2021,
IA No. 3243/ND/2021, IA No. 3745/ND/2021, IA No. 1815/ND/2021,
IA No. 3249/ND/2021, IA No. 3358/ND/2021, IA No. 3321/ND/2021,
IA No. 1808/ND/2021, IA No. 1736/ND/2021 IA No. 1937/ND/2021,
IA No. 2620/ND/2022, IA No. 2613/ND/2022, IA No. 5648/ND/2022,
IA No. 5327/ND/2022, IA No. 3953/ND/2022, IA No. 4424/ND/2021,
IA No. 2967/ND/2021, IA No. 3646/ND/2021, IA No. 3940/ND/2021,
IA No. 3992/ND/2021, IA No. 4172/ND/2021, IA No. 4208/ND/2021,
IA No. 4248/ND/2021, IA No. 4252/ND/2021, IA No. 4265/ND/2021,
IA No. 4366/ND/2021, IA No. 4368/ND/2021, IA No. 4993/ND/2021,
IA No. 4795/ND/2021, IA No. 4159/ND/2021, IA No. 5147/ND/2021,
IA No. 240/ND/2022, IA No. 1143/ND/2022, IA No. 1228/ND/2022,
IA No. 1246/ND/2022, IA No. 1540/ND/2022, IA No. 4180/ND/2021,
IA No. 5186/ND/2021, IA No. 5781/ND/2021, IA No. 673/ND/2021,
IA No. 63/ND/2022, IA No. 3550/ND/2021, IA No. 3368/ND/2022,
IA No. 5547/ND/2021, IA No. 5582/ND/2021, IA No. 4784/ND/2023,
IA No. 4136/ND/2021, IA No. 4250/ND/2021, IA No. 5756/ND/2022,
IA No. 336/ND/2023, IA No. 1654/ND/2024, IA No. 960/ND/2024,
IA No. 968/ND/2024, IA No. 994/ND/2024, IA No. 580/ND/2024,
IA No. 37/ND/2024, IA No. 6563/ND/2023, IA No. 2707/ND/2021,
IA No. 132/ND/2023, IA No. 4079/ND/2021, IA No. 4369/ND/2021,
IA No. 5115/ND/2021, IA No. 5767/ND/2021, IA No. 134/ND/2022,
IA No. 5506/ND/2023, IA No. 1797/ND/2024, IA No. 1651/ND/2024,
IA No. 2119/ND/2021, IA No. 1467/ND/2022,

Learned Counsels for the Applicants/Home Buyers in the abovementioned applications, Learned Counsel for the Resolution Professional are present physically. We have heard the arguments addressed by Learned Counsels for the Applicants/Home Buyers in the abovementioned applications and Learned Counsel for the Resolution Professional. Parties are directed to file written submissions not more than three pages within seven working days. Let this matter be posted to 20.05.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**